

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

RP NO. 05 OF 2018 IN
APPEAL NO. 107 OF 2015 & APPEAL NO. 117 OF 2015 &
IA NO. 1393 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lanco Amarkantak Power Ltd.	Petitioner(s)
Versus		
Haryana Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Petitioner(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2 & 3

Mr. Yashaswi Kant for R-4

ORDER

[IA NO. 1393 OF 2018 – Delay in filing Rejoinder]

In this application, the petitioner has prayed that delay of 7 days in filing rejoinder may kindly be condoned.

We have heard learned counsel for the petitioner and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

RP NO. 05 OF 2018 IN
APPEAL NO. 107 OF 2015 &
APPEAL NO. 117 OF 2015

Learned counsel, Mr. Yashasvi Kant, appearing for the fourth Respondent, submitted that, they do not propose to file any reply to the review petition.

Submission made by learned counsel for the fourth Respondent, as stated supra, is placed on record.

List the matter on **14.11.2018**, as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member